

1	2	3	4	5	6
9.	Maharashtra	5.91	16	6	10
10.	Orissa	2.30	15	2	15
11.	Tamil Nadu	8.54	21	1	42
12.	Uttar Pradesh	6.64	29	2	34
13.	West Bengal	1.39	10	4	3
14.	Pondicherry	0.49	2	0	0
15.	A & N Islands	0.05	1	1	1
16.	Daman & Diu	0.03	2	0	2
17.	Lakshadweep	0.01	1	0	0
Total		47.93	206	27	199

Bomb Blasts

2121. DR. BIZAY SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether due to failure of the police to connect any of the accused in 1990 Delhi blasts, the Court had to acquit them;

(b) if so, whether the Government looked into the affairs of poor prosecution case and taken steps to check such acquittal in future; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Delhi Police have reported that there were 10 cases of bomb-blasts in Delhi during 1990. Out of these, in five cases, the accused were acquitted by the Court.

(b) and (c) During the regular meetings between the Directorate of Prosecution (Government of National Capital Territory of Delhi) and Delhi Police, the weaknesses and shortcoming in the investigation/prosecution of cases which have resulted in acquittal are discussed thoroughly with a view to preventing their recurrence.

[Translation]

Extraction of Money by Constables

2122. SHRI RAM TAHAL CHAUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether money is extracted by the constables of Delhi Police from the people selling their items on the pavement in Delhi;

(b) if so, the details thereof;

(c) the number of such complaints received during the last three years; and

(d) the number of constables against whom the action has been taken and the number of constables out of them dismissed from the service?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) During the last three years, Delhi Police had received six specific complaints against one Head Constable and six constables in which it was alleged that they had harrassed or extorted money from hawkers, rehriwalas, etc. Four of these officials were placed under suspension and the departmental inquiries instituted against all the seven officials have so far ended with forfeiture of two years' service in case of one Constable and imposition of "Censure" on another Constable. In the third case, the Constable complained against was transferred to a non-sensitive unit pending completion of departmental proceedings. The departmental proceedings instituted in the remaining cases are at various stages of completion.

[English]

Abduction of Japanese Girl

2123. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "*Iskan Mandir ke pass se Japani Yuwati ka apharan*" appearing in 'Dainik Jagron' dated April 9, 1998;

(b) if so, the facts thereof; and

(c) the action taken/proposed to be taken by the Government in this regard?